

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1641
ANSWERED ON FRIDAY, THE 27th JULY, 2018
[SHRAVANA 5, 1940 (SAKA)]**

VIOLATION OF COMPANIES ACT

QUESTION

1641. SHRI RADHESHYAM BISWAS:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the number of cases on which action has been initiated by the Government for violating the Companies Act during this year and the last three years;**
- (b) the progress of the cases, so far; and**
- (c) the details of action taken by the Government thereon?**

ANSWER

**MINISTER OF STATE FOR LAW AND
JUSTICE AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

(a) to (c) : During the last three years, there were a total of 10,522 cases on which action has been initiated by the Government for violating various provisions of the Companies Act, 1956/2013 and out of which 3,236 cases have been disposed of.

Further, during current year till date, in a total of 463 cases, action has been initiated by the Government for violating various provisions of the Companies Act, 1956/2013 and out of which 160 cases have been disposed of.
